

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-74/2017

New Delhi this the 09th day of January, 2017

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh. Raj Vir Sharma, Member (J)**

Sh. S.N. Pandey, aged about 56 years,
S/o Late Sh. Sudist Narain Pandey,
R/o RZ C-254, Kutub Vihar Colony,
P.O. Chhawla, New Delhi-110071.
Working as PA (Postal Assistant),
As group 'C', post.

Applicant

(By Advocate : Sh. T.D. Yadav)

Versus

1. Union of India through Secretary,
Department of Post, Dak Bhawan,
New Delhi.
2. The Sr. Supdt. Post Office,
Ghaziabad Division,
Ghaziabad-201002.
3. the Post Master,
Noida Head Post Office,
Noida-201301.

Respondents

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

Learned counsel for the applicant has submitted that the applicant has been charge sheeted on 01.08.2016 for taking LTC advance of Rs. 66,000/-, not utilising it and surrendering the same on time. He has submitted his reply to the charge sheet on 19.08.2016 as well as 05.09.2016 but the respondents have yet to take a decision on the same.

2. In view of the aforesaid, we dispose of this OA at the admission stage itself with a direction to the respondents to take appropriate decision on the representation submitted by the applicant before proceeding on the charge

sheet further within forty five days from the date of receipt of certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/